

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2091

ANSWERED ON:03.08.2015

Wages for Khadi Weavers

Muddahanumegowda Shri S.P.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether cutters and weavers working in Khadi and Village industries are receiving less wages in comparison to other labourers;
- (b) if so, whether the Government would consider to pay proper remuneration to them;
- (c) if so, the amount to be paid as wages and the time by which payment of proper remuneration will be implemented; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)

(a) to (d): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages for different categories of workers employed in the scheduled employment under their respective jurisdictions. Rates of minimum wages fixed by the Central sphere are applicable to the scheduled employments in establishments under the authority of Central Government, railway administrations, mines, oil-fields, major port or any corporation established by a Central Act. Rest of the firms fall under the State sphere. The cutters and weavers working in Khadi and Village industries are not covered in the list of the scheduled employments under Central Sphere.

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